

श्री मेहर चन्द खन्ना : मुझे इस बात की खुशी है कि यह काम एक पावरक सेंटर इंटरटेकिंग ने किया और बहुत अच्छा किया ।

'C' Power Station

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 *1264. { Shri D. C. Sharma:
 Shri Onkar Lal Berwa:
 Shri Ram Harkh Yadav:
 Shri Vishwa Nath Pandey:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the 'C' Power Station of the Delhi Electric Supply Undertaking was again switched off on the 9th April, 1964 following an increase in the vibrations in the turbine;

(b) whether the Japanese experts have been unable to remove the defect for such a long time;

(c) whether some orders placed with the Japanese firm for more turbines have been held in abeyance; and

(d) the action proposed to be taken in the matter?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) to (d). A statement giving the required information is laid on the Table of the House.

STATEMENT

The 36 MW generating plant installed in "C" Power Station of the Delhi Electric Supply Undertaking was commissioned on 10th September, 1963. The plant was supplied and erected by M/s. Mitsubishi Shoji Kaisha Limited of Japan. It had been continuously in use since it was commissioned. Some vibrations were noticed in bearing No. 2 of the turbine on 3rd of March, 1964. The machine was immediately unloaded and operated without load when the vibrations disappeared. The vibrations were, however, noticed again on 4th March for

a few minutes. Vibrations re-occurred on 5th March and were persistent. The machine was then closed down. The experts of M/s. Mitsubishi Shoji Kaisha Limited, the suppliers of the plant, have been investigating the cause of vibrations in the plant since 25-4-1964. The machine had to be run and stopped for various adjustments several times commencing from 00.53 hrs. of 25-3-1964. In this sequence the machine was closed down on 8th April, 1964, at 23.17 hrs. and was started again on 10th April, 1964 at 06.54 hrs. It has been running satisfactorily since 10th April, 1964. These vibrations are stated to be due to defective alignment. A report on the causes of misalignment has been received from M/s. Mitsubishi Shoji Kaisha Ltd. The report is presently under study.

2. In accordance with the terms of contract between the suppliers, and the Delhi Electric Supply Undertaking, the suppliers are under obligation to replace or repair, at the discretion of the Undertaking, free of charge to the Undertaking, all parts and equipment and material included in the specifications for boilers and turbine, which break or become defective or out of order, within 3 years of the acceptance of the said equipment and placing them into commercial operation. This is subject to the condition that the breakage and defects occur in the ordinary operation of the said equipment and material, and are due to defective material and workmanship or either thereof.

3. No order for supply of similar turbo-alternator as is now under operations at the 'C' Station has been placed with M/s. Mitsubishi Shoji Kaisha Limited.

Shri D. C. Sharma: May I know why it is that this 'C' power station suffers so frequently from vibrations and has to be closed down, and whether anything is being done to overcome the defects or the misalignment—that is the word used—in the plant? May I know whether the report received from the Japanese firm has been studied and acted upon?

Dr. K. L. Rao: The main defect of the 'C' power station, as given in the statement, is due to vibrations, which is the result of the wrong alignment of the shaft. This has been rectified to a certain extent by the Japanese engineers who have come here and the machine is working on full load from 10th April, 1964. But, nevertheless, it is not completely free from vibrations. Vibrations do appear now and then. The only question now is with regard to the limitation of these vibrations. Acceptable limits are from 0.025 m.m. up to 0.75 millimetre. In this particular machine these limits are exceeded sometimes. So the matter is still under discussion with the Japanese engineers.

Shri D. C. Sharma: The hon. Minister says that the Japanese firm is going to be responsible for the detection of vibrations only for three years. May I know if it is not under the consideration of the Government to get the advice of some other firm so that the vibrations will become altogether stopped?

Dr. K. L. Rao: Under the conditions of the contract the company is responsible for three years' maintenance of the machine ensuring the smoothness of the machine.

Cost of Living Index

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*1265. { **Shri S. M. Banerjee:**
Shri Daji:
Shri Warrior:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that there has been an average rise of 10 points in cost of living in 1963 and up to February, 1964;

(b) if so, whether the Central Government employees according to recommendations of Pay Commission are entitled to a revision of dearness allowance; and

(c) the decision of Government in the matter?

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): (a) Yes, Sir; for the 12 months from February 1963 to January 1964.

(b) According to the Pay Commission's recommendations, a review of the position is required to consider whether an increase in dearness allowance should be allowed; and if so, at what rate.

(c) The matter is being examined.

Shri S. M. Banerjee: May I know whether Government is aware that serious discontent prevails among the Central Government employees because of the rising prices and Government's failure to hold the price line; if so, whether Government intends to take immediate steps to revise the dearness allowance retrospectively?

Shrimati Tarkeshwari Sinha: At the moment it is being finalised and the hon. Member will know very soon the decision taken in the matter.

Shri S. M. Banerjee: I want to know how Government agreed for a 40 per cent rise in the salaries and allowances of Members of Parliament within 1½ hours.....

Mr. Speaker: Order, order.

Shri S. M. Banerjee: I am telling you this only because.....

Mr. Speaker: Question Hour is over. Shri Prakash Vir Shastri:

Shri S. M. Banerjee: There was a date.....

Mr. Speaker: Order, order. Question Hour is over.

Regarding Starred Question No. 1266

Shri D. C. Sharma: There is a very important question on Mental Hospital at Delhi put forward by Shri Kamath.

Mr. Speaker: Order, order; I am not taking up the question of Mental Hospital just now.